

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 2 in
Petition(s) for Special Leave to Appeal (Civil) No(s).10313/2008

(From the judgement and order dated 05/12/2007 in WPST No. 1301/2001
of The HIGH COURT OF CALCUTTA)

STATE OF WEST BENGAL & ORS. Petitioner(s)

VERSUS

BADIUZZAMAN Respondent(s)

(for directions)

Date: 29/03/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MR. JUSTICE A.K. PATNAIK

For Petitioner(s) Mr. Bhaskar P. Gupta, Sr. Adv.
Mr. Tara Chandra Sharma, Adv.

For Respondent/(s) Mr. Kalyan Bandopadhyay, Sr. Adv.
Applicant Mr. Suprioy Chattopadhyay, Adv.
Dr. Kailash Chand, Adv.

UPON hearing counsel the Court made the following
O R D E R

The application is allowed in terms of the prayer
clause (a). It is directed that SLP(C) Nos. 12326/2008,
14030/2008, 14034/2008 and 18039/2008 be de-linked from
SLP(C) No. 10313/2008.

(Indu Satija)
Court Master

(Ajay Kr. Jain)
AR-cum-PS